

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 25th day of April 2001.

Original Application no. 464 of 2001.

Hon'ble Mr. Rafiq Uddin, Member-J

Hon'ble Mr. S. Biswas, Member-A

Ashok Chandra,

S/o R.P. Sharma,

R/o Railway Quarter Number T-10/A,

Railway Station Phoolpur,

Allahabad.

... Applicant

C/A Sri S. Ahmad

Versus

1. Union of India through the D.R.M.,
N. Rly., Lucknow.

2. The Sr. Divisional Personnel Officer,
N. Rly.,
Hazratganj.

3. The Sr. Divisional Operating Manager,
N. Rly., Lucknow

... Respondents

C/Rs. Sri A.K. Gaur

...2/-

R

// 2 //

O R D E R(Oral)

Hon'ble Mr. Rafiq Uddin, Member-J.

By means of this OA the applicant has sought direction to the respondents to pay difference between subsistence allowance of 50% actually received by the applicant and the full pay plus allowance accruing to the applicant for the period from 18.8.99 to 1.2.2000.

2. At the request of learned counsel for the applicant the OA is being disposed of at admission stage. Learned counsel for the applicant submits that a representation dated 30.3.2001 addressed to the D.R.M. N. Rly., Lucknow (Respondent no. 1) is still pending and no order has been passed by him. He, therefore, urges that direction may be issued to respondent no. 1 to consider and pass appropriate order on his representation within time fixed by the Tribunal.

3. The OA is accordingly disposed of with the direction to respondent no.1 to consider and pass appropriate order on the representation of the applicant dated 30.3.2001 ~~within~~ within a period of 2 months from the date of communication of this order. It is, however, provided to avoid delay in disposal of the matter, the applicant would also attach a copy of representation dated 30.3.2001 along with copy of this ~~order~~ order:
No order as to costs.

S. Basu
Member-A

Rafiq Uddin
Member-J

/pc/